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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 23rd November, 2026
Uploaded on: 25th November, 2026

\# **CNR No. DLHC010557082026**

\+ **W.P.(C) 17148/2026 & CM APPL. 80217/2026**

HASEEN ALAM .....Petitioner

Through: Mr. Jitender Kumar Singh, Adv.

versus

MUNICIPAL CORPORATION OF DELHI (MCD) & ORS. .....Respondents

Through: Ms. Shobhana Takiar, SC for DDA. Mr. Chiranjiv Kumar along with Mr Mukesh Sachdeva, Mr. Shivam Takiar, Mr. Prateek Dhir, Mr. Kuljeet Singh, Advs. for R-2.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

CM APPL. 80217/2026 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 17148/2026

3. The present petition has been filed by the Petitioner-Haseen Alam under Article 226 of the Constitution of India seeking directions to the Respondents to permit him to carry on his street vending activities peacefully.

4. The case of the Petitioner is that he holds a provisional Certificate of Vending bearing URI - 007629 (*hereinafter 'CoV'*), and has been vending in the Nehru Place Terminal Area for more than 15 years.

5. The Court has perused the provisional CoV of the Petitioner which is

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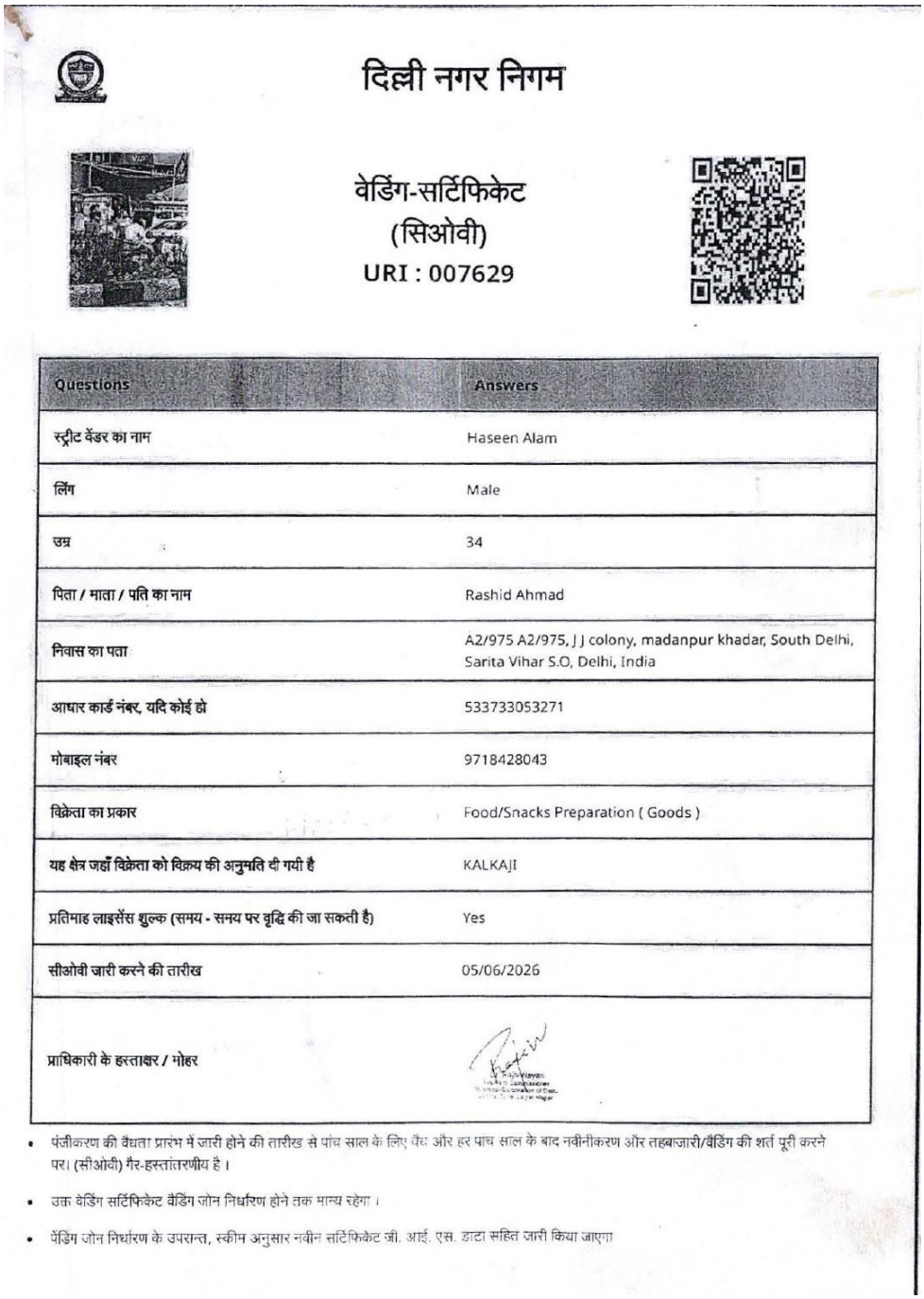
extracted as below:



दिल्ली नगर निगम

वेडिंग-सर्टिफिकेट
(सिओवी)
URI : 007629

Questions	Answers
स्ट्रीट वेंडर का नाम	Haseen Alam
लिंग	Male
उम्र	34
पिता / माता / पति का नाम	Rashid Ahmad
निवास का पता	A2/975 A2/975, J J colony, madanpur khadar, South Delhi, Sarita Vihar S.O, Delhi, India
आधार कार्ड नंबर, यदि कोई हो	533733053271
मोबाइल नंबर	9718428043
विक्रेता का प्रकार	Food/Snacks Preparation (Goods)
यह क्षेत्र जहाँ विक्रेता को विक्रय की अनुमति दी गयी है	KALKAJI
प्रतिमाह लाइसेंस शुल्क (समय - समय पर वृद्धि की जा सकती है)	Yes
सीओवी जारी करने की तारीख	05/06/2026
प्राधिकारी के हस्ताक्षर / मोहर	

- पंजीकरण की वैधता प्रारंभ में जारी होने की तारीख से पांच साल के लिए वैध और हर पांच साल के बाद नवीनीकरण और तहबाजारी/वेंडिंग की शर्त पूरी करने पर। (सीओवी) गैर-हस्तांतरणीय है ।
- उक्त वेंडिंग सर्टिफिकेट वेंडिंग जोन निर्धारण होने तक मान्य रहेगा ।
- वेंडिंग जोन निर्धारण के उपरान्त, स्कीम अनुसार नवीन सर्टिफिकेट जी. आई. एस. डाटा सहित जारी किया जाएगा

6. The said CoV of the Petitioner clearly states that it is for the Kalkaji area and the category is *"Food/Snacks Preparation (Goods)"*.

7. Considering that the CoV is for Kalkaji area, permission to vend in

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Nehru Place cannot be granted to the Petitioner.

8. However, insofar as the provisional CoV issued to the Petitioner under the category is *"Food/Snacks Preparation (Goods)"* is concerned, it is clarified that the Petitioner shall not operate as a stationary street vendor but only as a vendor who is a mobile vendor in the Kalkaji area and not in the Nehru Place area in compliance with the following terms and conditions:

> *"1. Vendor shall not have any other permanent or long-term vending certificate.*
> *2. Vending certificate is non-transferable.*
> *3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.*
> *4. Vendor shall not give his vending certificate on rent in any way.*
> *5. Vendor shall not have any infectious disease.*
> *6. Vendor shall have to take care of hygiene on vending place/zone and nearby area and also take care of public health.*
> *7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/concerned inspector whenever required.*
> *8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.*
> *9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.*
> *10. The street vendor shall not do any unauthorized/illegal activity.*
> *11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone.*

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12. Vendors will not block footpaths and will not vend on roads. Vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.

13. Vending certificate can be cancelled or suspended on the basis of violations.

14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.

15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.

16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019"

9. Subject to the Petitioner adhering to the terms and conditions of vending, the Petitioner shall not be disturbed from vending.

10. Further, the above stated directions shall be subject to any vending plan which the Town Vending Committee–II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.

11. Petition is disposed of in these terms. All pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 23, 2026
Rahul/as

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